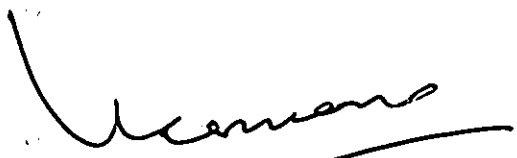





Sr. No.	Date	Orders
		<p>* IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p>+ W.P.(C) 4925/2005</p> <p>KEANE INDIA LTD, DELHI Petitioner Through Mr. M.S. Syali, Sr. Adv. with Mr. Satyen Sethi and Mr. Manu K. Giri, Advs.</p> <p>versus</p> <p>COMMISSIONER OF INCOME TAX, DE Respondent Through Mr. Sanjeev Khanna, Adv.</p> <p>CORAM: HON'BLE MR. JUSTICE SWATANTER KUMAR HON'BLE MR. JUSTICE MADAN B. LOKUR</p> <p style="text-align: center;"><u>ORDER</u> 21.03.2005</p> <p>%</p> <p>Learned counsel appearing for the Revenue submits that vide letter dated 16th March, 2005 the Assessing Officer has informed him that he would deal with the objections filed by the Petitioner before the Assessing Officer and pass an appropriate order and communicate the same to the Petitioner. He further states that the assessment order would not be made till two weeks from the date of issuance of order and thereafter only the Assessing Officer would pass the assessment order. In view of the</p>



Sr. No.	Date	Orders
		<p>statement made on behalf of the Respondent nothing substantial survives in the present writ petition. We dispose of this petition with a direction to the Assessing Officer to pass the order in relation to the objections filed by the Petitioner/Assessee if not already passed within three days from today and communicate the same to the Petitioner by registered acknowledgment due or against the receipt. No order of assessment should be passed by the Assessing Officer within two weeks from the date of issuance of the order by registered post or against receipt from the Petitioner. The time would obviously be extended for making the assessment order in accordance with law. The writ petition is, accordingly, disposed of while leaving the parties to bear their own costs.</p> <p style="text-align: right;">  SWATANTER KUMAR, J </p> <p style="text-align: right;">  MADAN B. LOKUR, J </p> <p>MARCH 21, 2005 rkr</p>